

GAHC010065292020



**WWW.LIVELAW.IN**  
**THE GAUHATI HIGH COURT**  
**(HIGH COURT OF ASSAM, NAGALAND, MIZORAM AND ARUNACHAL PRADESH)**

**Case No. : PIL/24/2020**

LAWYERS ASSOCIATION, GUWAHATI  
REP. BY ITS GENERAL SECRETARY SRI PRABIN KUMAR KALITA, HAVING  
ITS OFFICE AT THE CJM COURTS CAMPUS, GUWAHATI- 781001, KAMRUP  
METRO, ASSAM

VERSUS

THE STATE OF ASSAM AND 2 ORS.  
REP. BY THE CHIEF SECRETARY TO THE GOVT OF ASSAM, DISPUR,  
GUWAHATI- 781006, ASSAM

2:THE COMMISSIONER AND SECRETARY  
TO THE GOVT OF ASSAM  
HEALTH AND FAMILY WELFARE  
DISPUR  
GUWAHATI- 781006  
KAMRUP METRO  
ASSAM

3:THE DEPUTY COMMISSIONER  
KAMRUP (METRO)  
GUWAHATI- 781001  
ASSAM

**Advocate for the Petitioner : MR. A CHAMUAH**

**Advocate for the Respondent : GA, ASSAM**

– B E F O R E –

**HON'BLE THE CHIEF JUSTICE MR. SUDHANSHU DHULIA**  
**HON'BLE MR. JUSTICE MANASH RANJAN PATHAK**

06-05-2021

(Sudhanshu Dhulia, CJ)

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The matter is taken up through video conferencing.

Heard Mr. A. Chamuah, learned counsel for the petitioner. Also heard Mr. D. Saikia, learned senior standing counsel, Government of Assam.

There are various Juvenile Justice Homes and Child Care Centres spread throughout the State of Assam, both private as well as Government. The persons, who are taking care of juveniles in these Juvenile Centres, need to be vaccinated for their safety, but also for the safety of the juveniles. We, therefore, direct the State Government to consider treating these persons, who are taking care of Juvenile Care Centres as “frontline warriors”, and vaccinate them so that they do not pass on the disease to the children, who are under their care.

List on **11<sup>th</sup> May, 2021.**

**JUDGE**

**CHIEF JUSTICE**

Comparing Assistant